

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH
JABALPUR

Original Application No.200/00176/2019

Jabalpur, this Wednesday, the 27th day of February, 2019

HON'BLE SHRI NAVIN TANDON, ADMINISTRATIVE MEMBER
HON'BLE SHRI RAMESH SINGH THAKUR, JUDICIAL MEMBER

1. Prahalad Kumar Sharma (Junior Clerk) O/o Sr. Divisional Commissioner Bhopal 40 year Son of Late Shri Ram Khiladi Sharma R/o R.B.II 201-F Railway Colony Shakti Nagar Bhopal 462024
2. Mrs. Yogita Singh Aged (Junior Clerk) 37 years W/o Shri Rajesh Singh Office of the D.S.C. R.P.F. Jabalpur Resident of RBI-384/2 Bajrang Colony Jabalpur MP (482001)
3. Smt. Vineeta Tripathi (Junior Clerk) Aged 34 years Wife of Shri Manoj Kumar Tripathi Office of the Chief Security Commissioner R.P.F. HQ Jabalpur MP (482001) Resident of MIG 30 Near Water Tank, Puneet Nagar Power House Adhartal Jabalpur.

-Applicants

(By Advocate –**Ms. Sonal Pandit**)

V e r s u s

1. Union of India, Through General Manager, West Central Railway Near Indira Market Jabalpur (M.P.)482001
2. Director General, Railway Protection Force, Rail Bhawan, New Delhi (110001)
3. DIG-Cum-Principal Chief Security Commissioner Railway Protection Force, Prem Building Indira Market Jabalpur West Central Railway Jabalpur M.P.(482001)
4. Chairman/Senior Divisional Security Commissioner Railway Protection Force, Kota Division, Kota Rajasthan PIN 324006

- Respondents

O R D E R (Oral)
By Navin Tandon, AM:-

The applicants are working as Junior Clerk with the respondent-department.

2. Learned counsel for the applicant submits that in response to the notification dated 15.06.2016 (Annexure A/1) for 20% LDCE quota for promotion to Office Superintendent Grade Pay of Rs.4200/-, the applicants had applied. The written examination had been conducted on 31.07.2018. However, the result has not been published so far.

3. The applicant No.2 has submitted her application dated 16.01.2019 (Annexure A/7), which has still not been decided by the respondent-department.

4. At this stage, we have considered the matter and direct the respondents to take a decision in the matter, if not already taken, within a period of 60 days from the date of receipt of a certified copy of the order.

5. Accordingly, O.A. is disposed of.

(Ramesh Singh Thakur)
Judicial Member

(Navin Tandon)
Administrative Member